

opposed by Mr. P. N. Lekhi, counsel for the plaintiffs..."

"The judge, Mr. Prakash Narain, suggesting the reference of the matter to a larger Bench, in his order, said: 'Since the matter was the first of its kind in the country and has raised a question of substantial constitutional importance, the chief justice is requested to constitute a Bench of two or more judges to decide the preliminary objection raised by the Union of India'."

What I feel is that it should be decided here and now that none of us, including Mr. Sanjiva Reddy, a candidate for the Presidential election, should appear before the High Court. This is number one.

The Law Minister when he was replying said that this is an ordinary thing. Now hearing may take place on the 7th. So, I move the motion.

SHRI SHEO NARAIN (Basti) : We all support it. This is a serious matter.

MR. DEPUTY-SPEAKER: Mr. Banerjee also has just now pointed out. I hope that the law officers will educate the lower magistracy or judiciary. From the record it has been brought to my notice that nothing has been done. We will take it up on Monday. I would like to have your statement.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : The Government counsel in the Delhi High Court was instructed by me to meet the Chief Justice and placed an affidavit before him saying that the plaint, because it is with respect to proceedings in Parliament, is absolutely barred under Art. 105 (2) of the Constitution and should be dismissed in limen under order 7 Rule 11. That has been done. The Judge before whom it has come has recommended that the matter be placed before a Bench of two Judges being an important matter.

MR. DEPUTY-SPEAKER : I want to take up the issue. Once we are seized of the matter we will have to take further steps.

SHRI GOVINDA MENON : Government have done everything in the matter. Government have moved the court. Somebody said, 'He is not serious'. The day after the discussion took place here, when I have done this, and the court has taken action, it is for the house to consider the matter.

12.47 hrs.

PAPERS LAID ON THE TABLE

REPORT OF HOTEL REVIEW AND SURVEY COMMITTEE

THE DEPUTY MINISTER IN MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh I beg to lay on the Table a copy of the Report of the Hotel Review and Survey Committee 1968. [Placed in Library. See No. LT-1473/69]

NOTIFICATION UNDER IAS & IPS (RECRUITMENT) AMENDMENT RULES ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMI) : On behalf of Shri Vidya Charan Shukla:

I beg to lay on the Table :

(1) A copy each of the following Notifications under Sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G. S. R. 1444 in Gazette of India dated the 21st June, 1969.

(ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G. S. R. 1445 in Gazette of India dated the 21st June, 1969.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification